

Ratified

Minutes of Meeting No.22/14 scheduled on 21.01.2014 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 22/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 21.01.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:04.03.2014
Decision : The Committee noted that the firm's reply dated 01.11.2013 has been forwarded to DHI on 13.11.2013 for examination and comments which is under their examination and decided to await their comments.Case is deferred to 04.03.2014.				

2	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:04.03.2014
Decision : The Committee noted that the JS(C&PC) has been requested for expediting the comments of C&PC in respect of the cases sent to them for their comments vide DGFT letter dated 01.01.2014. Case is deferred to 04.03.2014.				

3	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:04.03.2014
Decision : The Committee noted that the firm is making supply to invalidation letter under EPCG scheme and the matter was referred to EPCG Division for clarification which is awaited. Case is deferred to 04.03.2014.				

	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:04.03.2014

4	Decision: The Committee noted that DIT has sought clarification vide their letter dated 03.01.2014 in respect of amended request of the firm whether it has been considered by the Additional DGFT, Mumbai or not. The Committee further decided to forward the copy of RA Mumbai's letter No. 03/95/40/235/AM13 dated 31.10.2013 to DIT by clarifying them that that RA, Mumbai has advised the firm to approach NC for consideration of their request regarding fixation of norms. Case is deferred to 04.03.2014.		
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5	Case No.:34/24/80-ALC2/2012	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:04.03.2014
	Decision : The Committee noted that the firm's vide their reply dated 23.10.2013 has sought a copy of Deficiency Letter dated 09.09.2013 which has been send to the firm on 08.01.2013 and decided to await the reply of firm. Case is deferred to 04.03.2014.			

6	Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:04.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.12.2013 but sought time for furnishing the requisite information by the end of February, 2014 and decided to give time till 28.2.2014 to the firm for furnishing their reply. Case is deferred to 04.03.2014.			

7	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:04.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.12.2013 but sought time for furnishing the requisite information by the end of February, 2014 and decided to give time till 28.2.2014 to the firm for furnishing their reply. Case is deferred to 04.03.2014.			

8	Case No.:5/18/80-ALC2/2012	Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:04.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 11.11.2013 sent to them by C&PC directly and decided to send reminder from DGFT for expediting their reply. Case is deferred to 04.03.2014.			

9	Case No.:41/24/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00521/AM13/	RLA File :05/24/040/00356/AM13/	Lic.No/Date:0510341782 27.12.2012	Defer Date:04.03.2014
	Decision : The Committee noted that the JS(C&PC) has been requested for expediting the comments of C&PC in respect of the cases sent to them for their comments vide DGFT letter dated 01.01.2014. Case is deferred to 04.03.2014.			

10	Case No.:20/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00500/AM13/	RLA File :61/24/040/00050/AM13/	Lic.No/Date:6110000908 09.01.2013	Defer Date:04.03.2014
Decision : The Committee noted that the case is under examination DHI and decided to await comments of DHI. Case is deferred to 04.03.2014.				

11	Case No.:24/4/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00071/AM14/	RLA File :09/24/040/00484/AM13/	Lic.No/Date:0910054916 04.02.2013	Defer Date:18.02.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.8.2013 followed by reminder dated 29.10.2013, final reminder dated 09.01.2014 and decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.02.2014.				

12	Case No.:20/8/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Rejected
	HQ File :01/80/050/00130/AM14/	RLA File :09/24/040/00539/AM13/	Lic.No/Date:0910055081 19.02.2013	
Decision : The Committee noted that firm has not replied to deficiency letter dated 19.08.2013, subsequent reminder dated 28.10.2013, final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.				

13	Case No.:17/4/80-ALC2/2013	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00064/AM14/	RLA File :07/24/040/00484/AM13/	Lic.No/Date:0710094023 04.03.2013	Defer Date:04.03.2014
Decision : The Committee decided to send the firm's application to DIPP for their comments. Case is deferred to 04.03.2014.				

14	Case No.:3/7/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:04.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 18.11.2013 followed by reminder dated 02.01.2014 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.03.2014.				

	Case No.:21/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:22/80-ALC2/2013	Status: Rejected
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			21.01.2014	
	HQ File :01/80/050/00068/AM14/	RLA File :03/95/040/01035/AM13/	Lic.No/Date:0310728822 20.03.2013	
15	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.08.2013, subsequent reminders dated 29.10.2013, 07.11.2013, final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.			

	Case No.:36/4/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Rejected
	HQ File :01/80/050/00083/AM14/	RLA File :07/24/040/00503/AM13/	Lic.No/Date:0710094700 08.04.2013	
16	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.09.2013, subsequent reminder dated 19.10.2013, final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.			

	Case No.:26/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00073/AM14/	RLA File :04/24/040/00001/AM14/	Lic.No/Date:0410144942 10.04.2013	Defer Date:18.02.2014
17	Decision : The Committee noted that firm has not replied to deficiency letter dated 06.06.2013 followed by reminder dated 04.07.2013 and final reminder dated 03.12.2013. The Committee further noted that in response of letters issued to the firm, the firm has requested for 10 days time for furnishing their reply but they have not replied till date and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.02.2014.			

	Case No.:27/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00074/AM14/	RLA File :04/24/040/00272/AM13/	Lic.No/Date:0410144941 10.04.2013	Defer Date:18.02.2014
18	Decision : The Committee noted that firm has not replied to deficiency letter dated 06.06.2013 followed by reminder dated 04.07.2013 and final reminder dated 03.12.2013. The Committee further noted that in response of letters issued to the firm, the firm has requested for 10 days time for furnishing their reply but they have not replied till date and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.02.2014.			

	Case No.:31/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00141/AM14/	RLA File :31/83/040/00002/AM14/		

		Lic.No/Date:3110057929 15.04.2013	Defer Date:04.03.2014
19	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/11/2014-TSW/19 dated 21.01.2014: - Drawings of “Nut Jam Primary 3/8” FMJ” & “Nut Jam Tertiary 3/8” FMJ” to be manufactured from import items at Sl. No.1, 3 & 4. - Basis for raw material blank sizes taken for import items at Sl. No. 1, 3 & 4 supported by size of components to be manufactured therefrom.		
	Case is deferred to 04.03.2014.		

	Case No.:27/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00137/AM14/	RLA File :31/83/040/00005/AM14/	Lic.No/Date:3110057984 17.04.2013	Defer Date:04.03.2014
20	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/11/2014-TSW/20 dated 21.01.2014: - Drawings of “Nut Jam Primary 1/4” FMJ”, “Nut Jam Secondary 1/4” FMJ & “Nut Jam Tertiary 1/4” FMJ” to be manufactured from import items at Sl. No.1, 4 & 5. - Basis for raw material blank sizes taken for import items at Sl. No. 1, 4 & 5 supported by size of components to be manufactured therefrom.			
	Case is deferred to 04.03.2014.			

	Case No.:4/10/80-ALC2/2013	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00159/AM14/	RLA File :09/24/040/00626/AM13/	Lic.No/Date:0910055860 25.04.2013	
21	Decision : The Committee decided to ratify norms on the basis of MSME U.O. Note No. 30(66)/13-ME dated 23.12.2013. (Copy of the aforesaid communication is to be forwarded to RLA and firm).			
	RLA may take necessary action accordingly.			

	Case No.:15/7/80-ALC2/2013	Party Name:LURGI INDIA COMPANY PVT.LTD.	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:04.03.2014
22	Decision : The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 04.03.2014			

	Case No.:1/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00095/AM14/	RLA File :05/24/040/00036/AM14/	Lic.No/Date:0510353484 08.05.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/23 dated 21.01.2014 which are as under:			

23	- Quantities of import item from Sl. No. 1 to 53 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 54 may be allowed as 6409.2 Kgs. inclusive of 68.5 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 55 may be allowed as 914.3 Kgs. inclusive of 113 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 56 may be allowed as 11934.1 Kgs. inclusive of 112.5 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 57 may be allowed as 5913.6 Kgs. inclusive of 154.8 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 58 may be allowed as 461.7 Kgs. inclusive of 107.1 % wastage after 50 % recovery.
	RLA may take necessary action accordingly.

24	Case No.:16/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00110/AM14/	RLA File :05/24/040/00037/AM14/	Lic.No/Date:0510353487 08.05.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/24 dated 21.01.2014 which are as under: - Quantities of import item from Sl. No. 1 to 69 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 70 may be allowed as 5637.6 Kgs. inclusive of 102 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 71 may be allowed as 271.5 Kgs. inclusive of 107.3 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 72 may be allowed as 8309.9 Kgs. inclusive of 94 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 73 may be allowed as 485.5 Kgs. inclusive of 84.1 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 74 may be allowed as 780.2 Kgs. inclusive of 130.6 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 75 may be allowed as 303.8 Kgs. inclusive of 113.3 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 76 may be allowed as 3573.5 Kgs. inclusive of 111.2 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 77 may be allowed as 316.8 Kgs. inclusive of 98.5 % wastage after 50 % recovery.			
	RLA may take necessary action accordingly.			

25	Case No.:12/8/80-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Rejected
	HQ File :01/80/050/00122/AM14/	RLA File :04/24/040/00030/AM14/	Lic.No/Date:0410146308 17.05.2013	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 31.07.2013 given by C&PC directly and subsequent DGFT reminders dated 17.09.2013, 29.10.2013, final reminder dated 03.12.2013 and decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not			

received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

26	Case No.:7/10/80-ALC2/2013	Party Name:HASSIA PACKAGING PVT. LTD	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00162/AM14/	RLA File :31/83/040/00026/AM14/	Lic.No/Date:3110058411 21.05.2013	
	Decision : The Committee decided to ratify norms on the basis of MSME U.O. Note No. 30(53)/13-ME dated 17.01.2013. (Copy of the aforesaid communication is to be forwarded to RLA and firm). RLA may take necessary action accordingly.			

27	Case No.:6/10/80-ALC2/2013	Party Name:LICRA GREEN TECHNOLOGIES	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00161/AM14/	RLA File :07/24/040/00019/AM14/	Lic.No/Date:0710095521 22.05.2013	Defer Date:04.03.2014
	Decision : The Committee decided to send the firm's reply to MSME again on the basis of the submission of MSME representative present in the meeting that they have not received firm's reply which has been sent to them by DES-I on 19.11.2013. Case is deferred to 04.03.2014.			

28	Case No.:23/13/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:04.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 24.10.2013 followed by reminder dated 09.12.2013 along with copy of deficiency letter and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.03.2014.			

29	Case No.:13/10/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00168/AM14/	RLA File :07/24/040/00051/AM14/	Lic.No/Date:0710095583 27.05.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/29 dated 21.01.2014 which are as under: - Net weight of export product may be modified as 944580 Kg. containing "885362 Kgs. of HR High Tensile Steel Sheet". - Quantity of import item at Sl. No. 1 may be allowed as 929630 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.			

	Case No.:23/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
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30	HQ File :01/80/050/00178/AM14/	RLA File :31/83/040/00045/AM14/	Lic.No/Date:3110058550 30.05.2013	Defer Date:04.03.2014
Decision : The Committee decided to send the firm's reply to DHI on the basis of the submission of DHI representative present in the meeting that they have not received firm's reply dated 26.11.2013. Case is deferred to 04.03.2014.				

31	Case No.:25/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00180/AM14/	RLA File :31/83/040/00044/AM14/	Lic.No/Date:3110058551 30.05.2013	Defer Date:04.03.2014
Decision : The Committee decided to send the firm's reply to DHI on the basis of the submission of DHI representative present in the meeting that they have not received firm's reply dated 26.11.2013. Case is deferred to 04.03.2014.				

32	Case No.:16/10/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00171/AM14/	RLA File :03/95/040/00178/AM14/	Lic.No/Date:0310737324 13.06.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/32 dated 21.01.2014 which are as under: 1. Net empty weight of 208 MT may be specified with the quantity of export product. 2. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export product. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 22000 Kgs. & 42000 Kgs respectively as 1.05 Kgs./Kg. content in the export product. 4. Weights of import items at Sl. No. 3 & 4 may be specified as 6 MT & 103.098 MT respectively. 5. Quantities of import items at Sl. No. 3 & 4 may be allowed on net to net basis with accountability clause. 6. Words " OD 25 MM x Thk 2 MM(Min)" may be suffixed with the description of import item at Sl. No. 5 and its quantity may also be specified as 1176 Nos. 7. Quantity of import item at Sl. No. 5 may be allowed as 43365 Meters(34314 Kgs.) on net to net basis. 8. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 2461 Kgs. 9. Import item at Sl. No. 6 & 8 may be deleted as weld overlay details have not been submitted by the firm. RLA may take necessary action accordingly.				

33	Case No.:21/10/80-ALC2/2013	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Withdrawn
	HQ File :01/80/050/00176/AM14/	RLA File :03/95/040/00212/AM14/	Lic.No/Date:0310737939 17.06.2013	
Decision : The Committee noted that the firm has informed that they have not utilised the subject AA and applied for closure of the same to RA, Mumbai and decided to close the case. RLA may take necessary action accordingly.				

34	Case No.:27/10/80-ALC2/2013	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00182/AM14/	RLA File :31/83/040/00040/AM14/	Lic.No/Date:3110059032 20.06.2013	Defer Date:04.03.2014

Decision : The Committee noted that the firm's reply dated 08.01.2014 has been forwarded to DHI on 20.01.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

35	Case No.: 32/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00187/AM14/	RLA File :05/23/040/00115/AM14/	Lic.No/Date:0510358118 26.06.2013	
	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 21.01.2014 which are as under: EP to be amended as Prefabricated pipings for condensate pump as per applicant request dt 15.1.2014. Item No 1 to 5 – relevant pipes 1.02 Kg/kg content. Item 6 to 13 - Net to net with accountability. RLA may take necessary action accordingly.			

36	Case No.: 33/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00188/AM14/	RLA File :05/23/040/00114/AM14/	Lic.No/Date:0510358117 26.06.2013	
	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 21.01.2014 which are as under: EP to be amended as Prefabricated piping for boiler as per applicant request dt 15.1.2014. Item No 1 to 5 – relevant pipes 1.02 Kg/kg content. Item 6 to 12 - Net to net with accountability. RLA may take necessary action accordingly.			

37	Case No.: 35/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00190/AM14/	RLA File :05/23/040/00116/AM14/	Lic.No/Date:0510358114 26.06.2013	
	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 21.01.2014 which are as under: EP to be amended as Prefabricated piping for condensate pump as per applicant request dt 15.1.2014. Item No 1 to 5 – relevant pipes 1.02 Kg/kg content. Item 6 to 13 - Net to net with accountability. RLA may take necessary action accordingly.			

38	Case No.: 24/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00179/AM14/	RLA File :31/83/040/00050/AM14/	Lic.No/Date:3110059102 27.06.2013	Defer Date:04.03.2014
	Decision : The Committee decided to send the firm's reply to DHI on the basis of the submission of DHI representative present in the meeting that they have not received firm's reply dated 26.11.2013. Case is deferred to 04.03.2014.			

39	Case No.:22/10/80-ALC2/2013	Party Name:RUD INDIA CHAIN PVT. LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00177/AM14/	RLA File :03/95/040/00254/AM14/	Lic.No/Date:0310739683 01.07.2013	Defer Date:04.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 24.10.2013 and sought time for one month which was expired, after that a reminder dated 02.01.2014 has been issued to the firm but firm has not sent their reply till the meeting date and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.03.2014.			

40	Case No.:31/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00186/AM14/	RLA File :05/23/040/00139/AM14/	Lic.No/Date:0510358720 04.07.2013	
	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 21.01.2014 which are as under: EP to be amended as Prefabricated piping for Turbibe as per applicant request dt 15.1.2014. Item No 1 to 5 – relevant pipes 1.02 Kg/kg content. Item 6 to 14 - Net to net with accountability. Item 15 & 16 -3.2 MT each. RLA may take necessary action accordingly.			

41	Case No.:44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:04.03.2014
	Decision : The Committee noted that firm application has been sent to DHI on 17.12.2013 for examination/comments and the written comments dated 21.1.2014 of DHI has been received. The Committee further noted that the firm is doing deemed export and supplying goods to M/s. Oil & Natural Gas Corporation Ltd., Delhi required for petroleum operations and decided to ask the firm to furnish copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons(DHC). Case is deferred to 04.03.2014.			

	Case No.:34/10/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00189/AM14/	RLA File :05/23/040/00127/AM14/	Lic.No/Date:0510359006 08.07.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/42 dated 21.01.2014 which are as under: 1. Net Fabricated weight of 587.501 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 5, 6, 9 to 14 & 17. 3. Quantity of import item at Sl. No. 1 may be allowed as 328532 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 27552 Kgs inclusive of 6.7 % wastage after 20 % recovery from scrap.			

5. Quantity of import item at Sl. No. 3 may be allowed as 13 Nos. on net to net basis. Duty free weight of this item may be allowed as 46910 Kgs inclusive of 2 % wastage as claimed by the firm.
6. Quantity of import item at Sl. No.4 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 958 Kgs inclusive of 1 % wastage as claimed by the firm.
7. Quantities of import items at Sl. No. 5 & 6 put together may be allowed as 64921 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
8. Quantity of import item at Sl. No.7 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 690 Kgs inclusive of 4 % wastage as claimed by the firm.
9. Quantity of import item at Sl. No.8 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 465 Kgs inclusive of 4 % wastage as claimed by the firm.
10. Quantity of import item at Sl. No. 9 may be allowed as 395 Kgs. inclusive of 5 % wastage as claimed by the firm.
11. Quantity of import item at Sl. No. 10 may be allowed as applied for i.e 18000 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
12. Quantity of import item at Sl. No. 11 may be allowed as 2497 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
13. Quantity of import item at Sl. No. 12 may be allowed as 96990 Kgs. inclusive of 4.91 % wastage as claimed by the firm.
14. Quantity of import item at Sl. No. 13 may be allowed as 6562 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
15. Quantity of import item at Sl. No. 14 may be allowed as applied for i.e. 2700 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
16. Quantity of import item at Sl. No.15 may be allowed as 95 Nos. on net to net basis. Duty free weight of this item may be allowed as 3428 Kgs inclusive of 2 % wastage as claimed by the firm.
17. Quantity of import item at Sl. No.16 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 967 Kgs inclusive of 2 % wastage as claimed by the firm.
18. Quantity of import item at Sl. No. 17 may be allowed as 8917 Kgs(11276 Meters) inclusive of 2 % wastage as claimed by the firm.
19. Import items at Sl. No.. 18, 20, 21, 23 &24 may be allowed aon net to net basis with accountability clause.
20. Quantity of import item at Sl. No.19 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 1156 Kgs inclusive of 2 % wastage as claimed by the firm.
21. Import item at Sl. No. 21 to be supplied with export product.
22. Quantity of import item at Sl. No. 22 to be allowed as applied for i.e. 1000 Kgs.
23. Quantity of import item at Sl. No. 25 may be allowed as applied for being within 0.5 % of FOB value of exports.
24. Quantities of import items at Sl. No. 26, 27 & 28 may be allowed as applied for i.e. 10500 Kgs., 9500 Kgs. & 9500 Kgs. respectively.

RLA may take necessary action accordingly.

Case No.:39/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
HQ File :01/80/050/00194/AM14/	RLA File :05/23/040/00144/AM14/	Lic.No/Date:0510359603 12.07.2013	
Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 21.01.2014 which are as under: EP to be amended as Prefabricated piping for Boiler as per applicant request dt 15.1.2014. Item 1 – relevant pipe - 1.02 Kg/kg content. Item 2,3 - Net to net with accountability. RLA may take necessary action accordingly.			

44	Case No.:1/16/80-ALC2/2013	Party Name:DOSHION VEOLIA WATER SOLUTIONS PVT.LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00326/AM14/	RLA File :08/24/040/00430/AM13/	Lic.No/Date:0810123622 08.08.2013	Defer Date:04.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 04.03.2014				

45	Case No.:2/16/80-ALC2/2013	Party Name:LUBI INDUSTRIES LLP.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00327/AM14/	RLA File :08/24/040/00203/AM14/	Lic.No/Date:0810123951 21.08.2013	Defer Date:04.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 04.03.2014				

46	Case No.:5/16/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00330/AM14/	RLA File :07/24/040/00157/AM14/	Lic.No/Date:0710097637 21.08.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/46 dated 21.01.2014 which are as under: 1. Net weight of export product may be modified as 944580 Kg. containing "885362 Kgs. of HR High Tensile Steel Sheet". 2. Quantity of import item at Sl. No. 1 may be allowed as 929630 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.				

47	Case No.:16/19/80-ALC2/2013	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00388/AM14/	RLA File :09/24/040/00291/AM14/	Lic.No/Date:0910057672 24.09.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/47 dated 21.01.2014 which are as under: 1 Net weight of export product may be specified as "24716 Kgs. containing 12624 Kgs. of Galvanised wire & 7890 Kgs. of M.S. Iron Angles/Flats". 2. Word 'Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 12749.76 Kgs. & 7968.6 Kgs. respectively as 1.01 Kgs./Kg.content in the export product`. RLA may take necessary action accordingly.				

48	Case No.:9/19/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00381/AM14/	RLA File :09/24/040/00311/AM14/	Lic.No/Date:0910057710 25.09.2013	Defer Date:04.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 06.01.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 04.03.2014.				

49	Case No.:10/19/80-ALC2/2013	Party Name:NSK - ABC BEARINGS LIMITED,	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00382/AM14/	RLA File :04/24/040/00138/AM14/	Lic.No/Date:0410150484 03.10.2013	Defer Date:04.03.2014
	Decision : The Committee decided to ask the firm to furnish the information in respect of point 3,4,5 & 11 of SDF, based on the recommendation of DIPP representative present in the meeting. Case is deferred to 04.03.2014.			

50	Case No.:11/19/80-ALC2/2013	Party Name:NSK - ABC BEARINGS LIMITED,	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00383/AM14/	RLA File :04/24/040/00139/AM14/	Lic.No/Date:0410150663 07.10.2013	Defer Date:04.03.2014
	Decision : The Committee decided to ask the firm to furnish the information in respect of point 3,4,5 & 11 of SDF, based on the recommendation of DIPP representative present in the meeting. Case is deferred to 04.03.2014.			

51	Case No.:12/19/80-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00384/AM14/	RLA File :07/24/040/00191/AM14/	Lic.No/Date:0710098974 14.10.2013	Defer Date:04.03.2014
	Decision : The Committee decided to ask the firm to furnish the information in respect of point 5 & 11 of SDF, based on the recommendation of DIPP representative present in the meeting. Case is deferred to 04.03.2014.			

52	Case No.:14/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00386/AM14/	RLA File :34/24/040/00107/AM14/	Lic.No/Date:3410038312 22.10.2013	Defer Date:04.03.2014
	Decision : The Committee noted that the firm's application has been forwarded to C&PC on 09.12.2013 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.			

53	Case No.:15/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:04.03.2014
	Decision : The Committee noted that the firm's application has been forwarded to C&PC on 09.12.2013 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.			

54	Case No.:7/19/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00379/AM14/	RLA File :05/23/040/00302/AM14/	Lic.No/Date:0510369372 25.10.2013	Defer Date:04.03.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 04.03.2014.

55	Case No.:4/19/80-ALC2/2013	Party Name:JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00376/AM14/	RLA File :05/23/040/00313/AM14/	Lic.No/Date:0510370156 01.11.2013	Defer Date:04.03.2014
Decision : The Committee noted that the firm's application has been forwarded to DHI on 05.12.2013 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.				

56	Case No.:6/19/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Approved
	HQ File :01/80/050/00378/AM14/	RLA File :05/23/040/00316/AM14/	Lic.No/Date:0510370132 01.11.2013	
Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 21.01.2014 which are as under: EP to be amended as Prefabricated piping for Turbine as per applicant request dt 15.1.2014. Item No to 1 , 2 – relevant pipes - 1.02 Kg/kg content. Item 3 to 6 - Net to net with accountability. RLA may take necessary action accordingly.				

57

Case No.:3/19/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2013 21.01.2014	Status: Approved
HQ File :01/80/050/00375/AM14/	RLA File :05/23/040/00167/AM14/	Lic.No/Date:0510370386 06.11.2013	
Decision: The Committee decided to ratify norms on the basis of DHI written comments dated 21.01.2014 i.e. as per sub-committee report which is as under:			
Export Product	Inputs material	Import to be allowed	
Cement Shoes	(i) Seamless Casing Pipe (ii) Components	1. For these products there exist SION C-1624, 1625 and 1628 and these should also be made applicable to all OD sizes of seamless pipes.	
Float Shoes		2. Length of relevant seamless pipe to be permitted @1 No of actual length of EP + ½” Extra. In addition to above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.	
Cementing Collars			
-Packers -Linear Hangers -Fluted casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe to be permitted @1Nos of actual length of EP+ ½” Extra. In addition to above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.	
The Components are to be allowed on net to net basis with accountability clause.			

RLA may take necessary action accordingly.

58	Case No.:8/19/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:04.03.2014
	Decision: The Committee noted that firm application has been sent to DHI on 05.12.2013 for examination/comments and the written comments dated 21.1.2014 of DHI has been received. The Committee further noted that the firm is doing deemed export and supplying goods to M/s. Oil India Ltd., Dulaijan required for petroleum operations and decided to ask the firm to furnish copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons(DHC). Case is deferred to 04.03.2014.			

59	Case No.:13/19/80-ALC2/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:04.03.2014
	Decision: The Committee noted that the firm's application has been forwarded to C&PC on 09.12.2013 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.			

60	Case No.:1/22/80-ALC2/2013	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:22/80-ALC2/2013 21.01.2014	Status: Deferred
	HQ File :01/80/050/00426/AM14/	RLA File :08/24/040/00436/AM14/	Lic.No/Date:0810127774 07.01.2014	Defer Date:04.03.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Ahmedabad and decided to give reminder. Case is deferred to 04.03.2014.			

S.No.495

Case No. A - 02	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/162/00273/AM14/DES-I	Lic. No. & date 0310583894 dt.16.07.2010
Meeting No.22/14		RA.F.No.03/95/039/00002/AM11	
Date: 21.01.2014		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: The Committee noted that DHI vide their UO No. 3(71)/13-TSW(B)/18 dated 15.01.2014 has requested for forwarding complete set of application to them and decided to ask the firm to furnish the same. Case is deferred to 04.03.2014.

S.No.496

Case No. A - 03	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/162/00348/AM14/DES-I	Lic. No. & date 0310760909 dt.06.12.2013
Meeting No.22/14		RA.F.No.03/95/039/00004/AM11	
Date: 21.01.2014		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.01.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

S.No.497

Case No. A/R-138	M/s. Dynamic Technologies Ltd.,	HQF.No.01/80/050/00460/AM11/DES-I	Lic. No. & date
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Meeting No.22/14	Bangalore	RA.F.No.07/24/040/00189/AM11	0710074081
Date: 21.01.2014		Fixation of norms	dt.06.09.2010

Decision: The Committee noted that the firm's **reply** forwarded to DHI on 06.12.2013 is actually pertains to MSME and decided to send the firm's **reply** to MSME for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

S.No.498

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.09/24/040/00380/AM11	0910044575
Date: 21.01.2014		Ratification of norms	dt.06.12.2010

Decision: The Committee noted that firm has not replied to deficiency letter dated 24.12.2013 and also noted that the case is under examination EPCG division which has been remanded for forwarding their comments on 16.01.2014 and decided to send reminder to the firm for expediting their reply and await comments of EPCG division. Case is deferred to 04.03.2014.

S.No.499

Case No. A/R-45	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/01124/AM08/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.04/24/040/00263/AM08	0410093871
Date: 21.01.2014		Request for revision / amendment of norms	dt.15.02.2008

Decision: The Committee decided to ratify norms on the basis written comments of DHI UO No. 3(58)/08-TSW(B)/318 dated 23.12.2013 (copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.500

Case No. A/R-80	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00461/AM10/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.04/24/040/00169/M10	0410108791
Date: 21.01.2014		Request for revision of norms	dt.23.10.2009

Decision: The Committee decided to ratify norms on the basis written comments of DHI UO No. 3(74)/10-TSW(B)/321 dated 24.12.2013 (copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.501

Case No. A/R-82	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/01146/AM08/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.03/95/040/01133/AM08	0310464682
Date: 21.01.2014		Request for revision of norms	dt.12.03.2008

Decision: The Committee decided to ratify norms on the basis written comments of DHI UO No. 3(116)/09-TSW(B)/24 dated 17.01.2014 (copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.502

Case No. A/R-87	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00487/AM13/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.03/94/040/00650/AM13	0310715387
Date: 21.01.2014		Request for revision of norms	dt.21.11.2012

Decision: The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/87-A/R dated 21.01.2014 which are as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 290 Nos. (216 Kgs.)on net to net basis.
2. Quantity of import item at Sl. No. 3 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 5789 Kgs inclusive of 29.8 % wastage after taking 20 % recovery from the scrap generated

during the manufacturing operations.

3. No change may be made in the quantity of import item at Sl. No. 5 and the same may be allowed as 25510 Kgs. inclusive of 19.8 % wastage after taking 1/3rd recovery from the scrap generated during the manufacturing operations and restricting the quantity of plates required for different testing to 2 % of weight of plates.
4. Quantity of import item at Sl. No. 6 may be allowed as 37022 Kgs.(39749 Meters) inclusive of 3 % wastage as item being used for the manufacture of U-tubes.

RLA may take necessary action accordingly.

S.No.503

Case No. A/R-88	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00155/AM14/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.03/94/040/00085/AM14	0310735100
Date: 21.01.2014		Request for revision of norms	dt.21.05.2013

Decision: The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/88-A/R dated 21.01.2014 which are as under:

1. No change may be made in the weight of import item at Sl. No. 2 and the same may be allowed as 98968 Kgs. inclusive of 18.7 % wastage after taking 20 % recovery from the scrap generated during the manufacturing operations.
2. Quantities of import items at Sl. No. 5, 6 & 7 may be allowed as 4290 Kgs. each instead of 8, 9 & 10 as mentioned in Norms ratified earlier.

RLA may take necessary action accordingly.

S.No.504

Case No. A/R-89	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00053/AM14/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.03/94/040/01077/AM13	0310729870
Date: 21.01.2014		Request for revision of norms	dt.28.03.2013

Decision: The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/89-A/R dated 21.01.2014 which are as under:

Net empty weight of export product at Sl. No. 6 may be corrected as 11400 Kgs.

RLA may take necessary action accordingly.

S.No.505

Case No. A/R-90	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00154/AM14/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.03/94/040/00074/AM14	0310734939
Date: 21.01.2014		Request for revision of norms	dt.20.05.2013

Decision: The Committee decided to reject firm's representation on the basis of DIPP U.O. Note No. 12/11/2014-TSW/90-A/R dated 21.01.2014 which are as under:

Status quo may be maintained and firm's representation may be rejected as weight of import item at Sl. No. 1 has been reduced after taking 20 % recovery from the scrap generated during the manufacturing operations and weights of import items at Sl. No. 4, 5 & 6 have been reduced after taking 1/3rd recovery from the scrap generated during the manufacturing operations and restricting the quantities of plates required for different testing to 2 % of weight of plates .

RLA may take necessary action accordingly.

S.No.506

Case No. A/R-93	M/s. Thermax Ltd.,	HQF.No.01/80/050/01550/AM09/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.31/24/040/00296/AM09	3110036393
Date: 21.01.2014		Request for modification of norms	dt.11.12.2008

Decision: The Committee noted that firm has not replied to deficiency letter dated 20.01.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 04.03.2014.

S.No.507

Case No. A/R-95	M/s. Alstom	HQF.No.01/80/050/01874/AM09/DES-I	Lic. No. & date
Meeting No.22/14	Projects India	RA.F.No.03/94/040/01068/AM09	0310510897
Date: 21.01.2014	Ltd., Mumbai	Request for revision of norms	dt.09.03.2009

Decision: The Committee decided to ratify norms on the basis written comments of DHI UO No. 3(31)/10-TSW(B)/316 dated 20.12.2013 (copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.508

Case No. A/R-96	M/s. Alstom	HQF.No.01/80/050/00134/AM11/DES-I	Lic. No. & date
Meeting No.22/14	Projects India	RA.F.No.03/94/040/01139/AM10	0310567657
Date: 21.01.2014	Ltd., Vadodara	Request for fixation of norms	dt.31.03.2010

Decision:The Committee noted that the firm's request dated 27.11.2013 has been forwarded to DHI on 02.12.2013 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

S.No.509

Case No. A/R-97	M/s. GEA BGR	HQF.No.01/80/050/01095/AM08/DES-I	Lic. No. & date
Meeting No.22/14	Energy System	RA.F.No.04/24/040/00364/AM08	0410093855
Date: 21.01.2014	India Ltd., Chennai	Request for revision of norms	dt.13.02.2008

Decision: The Committee decided to ratify norms on the basis written comments of DHI UO No. 3(74)/10-TSW(B) dated 30.12.2013 (copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly

S.No.510

Case No. A/R-114	M/s. Godrej &	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date
Meeting No.22/14	Boyce Co. Ltd.,	RA.F.No.03/94/040/01092/AM08	0310460269
Date: 21.01.2014	Mumbai	Amendment of norms	dt.06.02.2008

Decision: The Committee noted that the firm has been granted 'Personal Hearing' but the firm has not availed this opportunity and requested for the grant of one month time and decided to grant one month time by rescheduling their PH i.e. on 04.03.2014. Case is deferred to 04.03.2014.

S.No.511

Case No. A/R-74	M/s. Dynamatic	HQF.No.01/80/050/00464/AM13/DES.I	Lic. No. & date
Meeting No.22/14	Technologies Ltd.,	RLA, No.07/21/040/00507/AM13	0710091489
Date: 21.01.2014	Bangalore	Request for fixation of norms	dt.22.10.2012

Decision:The Committee noted that the firm's reply dated 09.01.2014 has been forwarded to MSME on 10.01.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

S.No.512

Case No. A/R-120	M/s.Borgwarner	HQF.No.01/80/050/00384/AM13/DES-I	Lic. No. & date
Meeting No.22/14	Emissions	RA.F.No.05/23/040/00234/AM13	0510336049
Date: 21.01.2014	Systems (I) Pvt. Ltd., Faridabad	Request for amendment / revision of norms	dt.28.09.2012

Decision:The Committee noted that the firm's request dated 16.12.2013 has been examined by DHI who have clarified that typographical correction be made as per the request of the firm. The Committee, therefore, decided to correct the norms as under:

Earlier decision as per NC meeting No. 17/13 scheduled on 13.11.2012 (actually held on 20.11.2012)

Case No.:7/8/80-ALC2/2012	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT.	Meet No/Date:17/80- ALC2/2012	Status: Approved
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	LTD	13.11.2012	
HQ File :01/80/050/00153/AM13/	RLA File :05/23/040/00057/AM13/	Lic.No/Date:0510325844 25.05.2012	
Decision : Based on DHI written comments, the Committee decided to ratify norms of subject authorization as under: Item 1,2,3 – On Net to Net basis with accountability clause. Item 4&5 – As applied – within limits of 5% of FOB value (Taking clue from SION C-1891(4). RLA may take necessary action accordingly.			

Amended Decision as per NC Meeting No. 22/14 dated 21.01.2014

Case No. A/R-120	M/s.Borgwarner Emissions	HQF.No.01/80/050/00384/AM13/DES-I	Lic. No. & date
Meeting No.22/14	Systems (I) Pvt. Ltd., Faridabad	RA.F.No.05/23/040/00234/AM13	0510336049 dt.28.09.2012

Decision : Based on DHI written comments dated 21.01.2014, the Committee decided to ratify norms of subject authorization as under:

Item 1,2,5 – On Net to Net basis with accountability clause.

Item 3&4 – As applied – within limits of 5% of FOB value {Taking clue from SION C-1891(4)}.

RLA may take necessary action accordingly.

S.No.513

Case No. A/R-121	M/s.Borgwarner Emissions	HQF.No.01/80/050/00153/AM13/DES-I	Lic. No. & date
Meeting No.22/14	Systems (I) Pvt. Ltd., Faridabad	RA.F.No.05/23/040/00057/AM13	0510325844 dt.25.05.2012
Date: 21.01.2014		Request for amendment / revision of norms	

Decision:The Committee noted that the firm's request dated 18.09.2013 has been examined by DHI who have clarified that typographical correction be made as per the request of the firm. The Committee, therefore, decided to correct the norms as under:

Earlier decision as per NC meeting No. 17/13 scheduled on 13.11.2012 (actually held on 20.11.2012)

Case No.:7/8/80-ALC2/2012	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:17/80-ALC2/2012 13.11.2012	Status: Approved
HQ File :01/80/050/00153/AM13/	RLA File :05/23/040/00057/AM13/	Lic.No/Date:0510325844 25.05.2012	

Decision : Based on DHI written comments, the Committee decided to ratify norms of subject authorization as under:
Item 1,2,3 – On Net to Net basis with accountability clause.
Item 4&5 – As applied – within limits of 5% of FOB value (Taking clue from SION C-1891(4). RLA may take necessary action accordingly.

Amended Decision as per NC Meeting No. 22/14 dated 21.01.2014

Case No. A/R-121	M/s.Borgwarner Emissions	HQF.No.01/80/050/00153/AM13/DES-I	Lic. No. & date
Meeting No.22/14	Systems (I) Pvt. Ltd., Faridabad	RA.F.No.05/23/040/00057/AM13	0510325844 dt.25.05.2012

Decision : Based on DHI written comments dated 21.01.2014, the Committee decided to ratify norms of subject authorization as under:

Item 1,2,5 – On Net to Net basis with accountability clause.

Item 3&4 – As applied – within limits of 5% of FOB value {Taking clue from SION C-1891(4)}.

RLA may take necessary action accordingly.

S.No.514

Case No. A/R-122	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00107/AM14/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.05/23/040/00032/AM14	0510353880 dt.13.05.2013
Date: 21.01.2014		Request for revision of norms	

Decision: The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/11/2014-TSW/122-A/R dated 21.01.2014:

1. Reason for change in quantity of import item at Sl. No. 3 from 13 Nos. to 17 Nos. and documentary evidence supported by drawing for requirement of revised quantity of import item.
2. Quantity of import item at Sl. No. 3 being imported as spare, if any.

Case is deferred to 04.03.2014..

S.No.515

Case No. A/R-123	M/s. Modine Thermal Systems Pvt. Ltd., Kancheepuram(TN)	HQF.No.01/80/050/00043/AM14/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.04/24/040/00261/AM14	0410143937 dt.06.03.2013
Date: 21.01.2014		Request for revision of norms	

Decision:The Committee noted that the firm's request dated 09.12.2013 has been forwarded to DIPP on 10.01.2014 for examination and comments which is under their examination and decided to await their comments.Case is deferred to 04.03.2014.

S.No.516

Case No. A/R-124	M/s. Modine Thermal Systems Pvt. Ltd., Kancheepuram(TN)	HQF.No.01/80/050/00042/AM14/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.04/24/040/00260/AM14	0410143936 dt.06.03.2013
Date: 21.01.2014		Request for revision of norms	

Decision:The Committee noted that the firm's request dated 09.12.2013 has been forwarded to DIPP on 10.01.2014 for examination and comments which is under their examination and decided to await their comments.Case is deferred to 04.03.2014.

S.No.517

Case No. A/R-125	M/s.Tema India Ltd., Mumbai	HQF.No.01/80/050/00185/AM14/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.03/95/040/00187/AM14	0310737757 dt.14.06.2013
Date: 21.01.2014		Request for revision of norms	

Decision:The Committee noted that the firm's representation dated 26.12.2013 has been forwarded to DIPP on 10.01.2014 for examination and comments which is under their examination and decided to await their comments.Case is deferred to 04.03.2014.

S.No.518

Case No. A/R-126	M/s. Shri Electricals, Pune	HQF.No.01/80/050/00975/AM08/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.31/24/040/00204/AM08	3110031243 dt.22.10.2007
Date: 21.01.2014		Request for revision of norms	

Decision:The Committee noted that the firm's representation dated 29.11.2013 has been forwarded to DIPP on 08.01.2014 for examination and comments which is under their examination and decided to await their comments.Case is deferred to 04.03.2014.

S.No.519

Case No. A/R-127	M/s. Omega Icehill Pvt. Ltd., Noida	HQF.No.01/80/050/00618/AM12/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.05/24/040/00384/AM12	0510316908 dt.08.02.2012
Date: 21.01.2014		Request for revision of norms	

Decision: The Committee noted that the firm's representation dated 18.12.2013 has been forwarded to DIPP on 13.01.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

S.No.520

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.22/14		
Date: 21.01.2014		Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.

Decision: The Committee noted that firm has not replied to deficiency letter dated 18.11.2013 followed by reminder dated 02.01.2014 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.03.2014.

S.No.521

Case No.C-07	M/s. Tara Aerospace Systems Ltd., Hyderabad	HQ F.No.01/80/162/00249/AM14/DES-I
Meeting No.22/14		
Date: 21.01.2014		Request for fixation of input output wastage norms for the export product "Helicopter Cabin Kits, Design, Development and Manufacturing of Parts and Accessories for Civilian Aircraft" in respect of 100% EOU – reg.

Decision: The firm's representative, Shri Gunneswar P. Rao, Head Finance & Accounts, Shri Vijayshankar K Prajapati, Sr. Manager – Quality and Shri V. V. Rao, Programme Management Office (EXIM) have attended the PH and presented their firm's case. The Committee after having deliberations with the Technical Authorities attended the meeting have suggested them to send their requisite import items in groupwise manner and furnish wastage details certified by Central Excise Officer/Bond Officer. The Committee further directed that after receiving of firm's reply, the same would be forwarded to DIPP for their examination and comments. Case is deferred to 04.03.2014.

S.No.522

Case No.C-08	M/s. MSS India Pvt. Ltd., Nasik	HQ F.No.01/80/162/00320/AM14/DES-I
Meeting No.22/14		
Date: 21.01.2014		Request for fixation of input output norms for the export product "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connector, Switch fuse unit HSN, Bolted/ Moulded Connector, Moulded Components, DC Bus bars, Machined & Forged Components, Battery Charger/Transformer, Electrical Parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electrical & Auto Assemblies, Plate contacts" in respect of 100% EOU – reg.

Decision: The Committee noted that the firm's application dated 28.11.2013 has been forwarded to DIPP on 08.01.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

S.No.523

Case No.C-09	M/s.Owari Precision Products (India) Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00313/AM14/DES-I
Meeting No.22/14		
Date: 21.01.2014		Request for fixation of input output norms for the export product "Synchronized Rings" in respect of 100% EOU – reg.

Decision: The Committee noted that the firm's application dated 30.09.2013 has been forwarded to DIPP on 07.01.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

S.No.524

Case No.C-10	M/s.Pesco Beam Environmental Solutions Pvt. Ltd., Kancheepuram	HQ F.No.01/80/162/00311/AM14/DES-I
Meeting No.22/14		Request for fixation of input output norms in respect of manufacture and export of Used Oil Refinery Machinery System – reg.
Date: 21.01.2014		

Decision: The Committee noted that the firm's application has been forwarded to DIPP on 08.01.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

S.No.525

Case No.C-11	M/s.Tayota Kirloskar Auto Parts Ltd., Karnataka	HQ F.No.01/80/171/00441/AM14/DES-I
Meeting No.22/14		Request for fixation of wastage norms in respect of 100% EOU – reg.
Date: 21.01.2014		

Decision: The Committee noted that the firm's application has been forwarded to DHI on 07.01.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.

S.No.526

Case No. A/R-128	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00148/AM09/DES-I	Lic. No. & date
Meeting No.22/14		RA.F.No.03/95/040/00919/AM08	0310456242 dt.02.01.2008
Date: 21.01.2014		Request for amendment / revision of norms	

Decision: The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/11/2014-TSW/128-A/R dated 21.01.2014 which are as under:

1. Net empty weight of export product may be increased from 3444.12 MT to 3645.4 MT.
2. Quantity of import item at Sl. No. 3 may be allowed as 12492.35 Meters (477.77 MT) inclusive of 2 % wastage.
3. Quantity of import item at Sl. No. 9 may be allowed as 94 Nos.(23.896 MT) on net to net basis with accountability clause.
4. Quantity of import item at Sl. No. 13 may be allowed as 8494 Nos.(142.37 MT) on net to net basis with accountability clause.

RLA may take necessary action accordingly.
